

National Company Law Tribunal

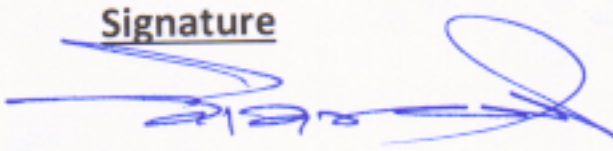
Allahabad Bench

CP NO.29/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE COMPANY: M/s Trimar Exports Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 391/394 of the Companies act 1956


<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	S.K. Gupta	hachylo. Secretary	Both the Relatives Tempers	
2.				

Order dated 08.03.2017

CP NO 29/2016 M/s.Trimar Exports Pvt. Ltd.

Shri S.K. Gupta PCS files a memo pointing out that some typographical error ~~has~~ ^{is} occurred ~~been reported~~ in the order dated 28.02.2017. He files a memo to this effect. Which is taken on record. Submission made by him are heard which seems to be reasonable and convincing. Hence necessary rectification to be carried in order dated 28.02.2017 in its relevant para where in it has been stated as such that the appointed date of scheme is 01.03.2017, however it should be read as 01.03.2016. Further it is made clear that the effective date of scheme would come in force from date of filing of scheme along with amended/corrected order to the office of the ROC. Formal order in prescribed format to be issued by the Registrar. The Memo is allowed and accordingly stand dispose off.

Date - 08.03.2017


Shri H.P Chaturvedi (Member Judicial) 08/03/2017